

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH MUMBAI

ORIGINAL APPLICATION NO:364/95

DATE OF DECISION: 17.7.2000

Shri Babulal S. Thakare Applicant.

Advocate for
Applicant.

Versus

Union of India and others Respondents.

Shri V.S. Masurkar. Advocate for
Respondents

CORAM

Hon'ble Shri A.V. Haridasan, Vice Chairman.

Hon'ble Shri Govindan S. Tampi, Member (A)

(1) To be referred to the Reporter or not?

(2) Whether it needs to be circulated to
other Benches of the Tribunal?

(3) Library.

(A.V. Haridasan)
Vice Chairman

NS

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION NO:364/95

MONDAY the 17th day of JULY 2000

CORAM: Hon'ble Shri A.V. Haridasan, Vice Chairman

Hon'ble Shri Govindan S. Tampi, Member (A)

Babulal S. Thakare
Jail Road, Shivaji Nagar,
Chaunke Chawl
Nashik Road (Mah.)

...Applicant.

V/s

1. Union of India through
Works Manager,
India Security Press,
Nashik Road.
2. Shri A.N. Barve
Junior Machine Operator
M.I.C.R. Section (Technical)
India Security Press,
Nashik Road.

... Respondents.

By Advocate Shri V.S. Masurkar.

ORDER (ORAL)

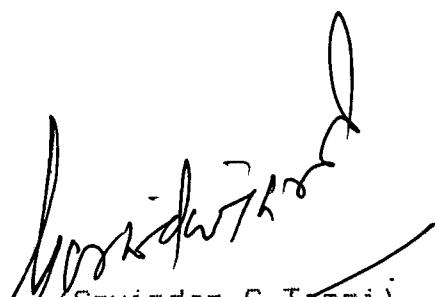
(Per Shri A.V. Haridasan, Vice Chairman)

The applicant has filed this application for a declaration that separate seniority list should be drawn in order to fill up the reserved vacancies and the vacancy meant for Scheduled Tribe and to set aside the proceedings of D.P.C. meeting held on 27.6.1994 for promotion sto the post of Junior Machine Operator in India Security Press, Nashik Road and the promotion of respondent No.2 to the post of Junior Machine Operator is illegal and against the Rules of reservation and to direct the respondents to promote the applicant with all consequential benefits with effect from 1.8.1994 as Junior Machine Operator.

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2. The learned counsel for the respondents has brought for our perusal a certificate dated 2.2.2000 issued by India Security Press, Nashik stating that Shri B.S. Thakare had expired on 10.1.2000 and his name be deleted from the seniority list. Shri V.S. Masurkar also produced for our perusal a certificate of death issued by the Municipality of Nashik stating that Shri B.S. Thakare had died on 10.1.2000. Since his legal heirs have not come forwarded to get themselves impleaded as supplementary petitioners even after the expiry of three months, the OA is closed as abated.


(Govindan S. Tampli)
Member(A)
NS


(A.V. Haridasan)
Vice Chairman